

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 325 & 251 of 2013

Dated : 18th July, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 325 of 2013

Timarpur Okhla Waste Management Co. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent (s)

**Counsel for the Appellant (s) : Mr. Devender Singh
Mr. Rahul Pandey**

**Counsel for the Respondent(s) : Mr. Vishal Anand
Mr. Gaurav Dudeja for R.3
Mr. Manu Seshadri
Ms. Priya Singh for R.1**

**Appeal No.251 of 2013 &
IA No. 334 of 2013**

**_Timar Pur Okhla Waste Management Appellant(s)
Co. Ltd.**

Versus

Delhi Electricity Regulatory Commission & Anr. Respondent(s)

**Counsel for the Appellant (s) : Mr. Devender Singh
Mr. Rahul Pandey**

**Counsel for the Respondent(s) : Mr. Vishal Anand
Mr. Gaurav Dudeja for R.3
Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1**

ORDER

The learned counsel for the Appellant, who claims that he is recently engaged on behalf of the Appellant, seeks some time to go through the matter and to make submissions.

As agreed by the learned counsel for the parties, post these matters for hearing on **11.08.2014.**

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson